

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 587 OF 2013

Income tax Tribunal Appeal under Section 260-A of the Income Tax Act, 1961, against the order of the Income Tax Appellate Tribunal, Hyderabad Bench "A" Hyderabad in I.T.A. No. 88 / Hyd / 2012 for Assessment Year 2005-2006 dated 17-06-2013 preferred against the order of the Commissioner of Income Tax (Appeals) – VII, Hyderabad dated 30-12-2011 in I.T.A. No. 1241 / DCIT CC-4 / CIT (A)-VII / 2010 -11 preferred against the order of the Deputy Commissioner of Income Tax, Central Circle -4, Hyderabad dated 31-12-2010 in PAN / GIR No. AAOFSE))38E

Between:

Commissioner of Income Tax-V, IT Towers, A.C.Guards, Hyd,.

...APPELLANT

AND

M/s. Jagadamba Pearls Dealers, 7-2-755, Pot Market, Secunderabad.

...RESPONDENT

**Counsel for the Appellant: Ms. B. SAPNA REDDY, Junior SC Representing
SRI J.V. PRASAD, Senior SC for IT Department**

Counsel for the Respondents: --

The Court delivered the following Judgment :

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.587 of 2013

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

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SECTION OFFICER

To

1. The Income Tax Appellate Tribunal, Hyderabad Bench "A" Hyderabad
2. The Commissioner of Income Tax (Appeals) – VII, Hyderabad
3. The Deputy Commissioner of Income Tax, Central Circle -4, Hyderabad
4. One CC to Sri J.V. PRASAD, Advocate [OPUC]
5. Two CD Copies

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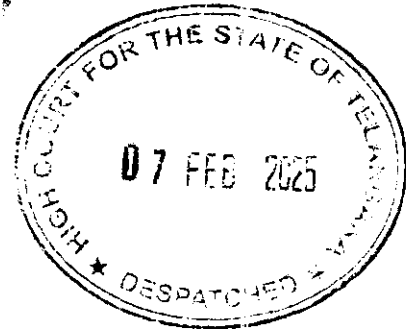


HIGH COURT

DATED:06/01/2025

JUDGMENT

ITTA.No.587 of 2013



DISMISSING THE ITTA AS
WITHDRAWN.

(7)
29/01/25
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